

[Mr. Deputy-Speaker]

the Member should resume his seat; both of us cannot speak. I am pointing out to you the rules. It is not a healthy thing for anybody in the Chair . . .

SHRI JYOTIRMOY BOSU : You have said that thing.

MR. DEPUTY-SPEAKER : Your motion, your very strong feelings, and the fact that you have drawn my attention in the house would be conveyed to the Speaker. That would be enough. Please do not compel me.

SHRI JYOTIRMOY BOSU : I have given prior notice. It cannot be arbitrarily decided. A very powerful Boeing Lobby is working in the country. The Fifth Five Year Plan of the Indian Airlines has been published but it has not been distributed to Members of Parliament because the Boeing Lobby does not want it to be distributed. There are officials in the Airlines, Civil Aviation Directorate and the Tourism and Civil Aviation Ministry who are connected with the Boeing Lobby and who are withholding that. It is a serious strain on the country's resources. How on earth can such a thing be withheld from Parliament? I want a reply from the Minister, because it involves Rs. 175 crores foreign exchange which the Americans want to plunder from this country. It is a very serious matter. I want a statement from the Government in this regard.

MR. DEPUTY-SPEAKER : I treat this as Zero hour. So he has raised it during the Zero hour.

AN HON. MEMBER : Has it been recorded?

I have not said that it should not be recorded.

I have held that this will not be treated as under 377. But, I have sat down and listened to him.

During the Zero Hour sometimes Members raise certain things without prior notice. I am prepared to treat it like that. Since you are worried about it, I think it would have been much better if you had waited for the Minister's reply—the Minister cannot obviously give a reply because he is not aware of this. I have to treat this as during zero hour. He raised it and since he has done it, it should be on record.

SHRI JYOTIRMOY BOSU : The question is that for the Fifth Five Year Plan, for the first time as we hear, this Government is going to spend Rs. 175 crores in foreign exchange. Every pie has been paid in foreign exchange for what we buy from the foreign countries. Now, the American Boeing lobby is working in this country to sabotage the whole thing, so that we may not make our purchases from the world. And in that context, they have published their Fifth Five Year Plan, the Indian Airlines Fifth Five Year Plan Report, which is ready for quite some time. Hundreds of copies are lying ready, but they have not been given to Members of Parliament. Deliberately these are being withheld till the end of this session because the Boeing lobby's interests will be jeopardised. I want you to be kind enough to tell the Government to make a statement in this regard and assure the House that nothing will be done which goes against the interests of the country.

14.17 hrs.

MR. DEPUTY-SPEAKER : Of course it has been recorded. CODE OF CRIMINAL PROCEDURE BILL—Contd.

(Interruptions).

MR. DEPUTY-SPEAKER : I think there has been a little misunderstanding.

MR. DEPUTY-SPEAKER : We now take up further discussion of the Bill to consolidate and amend the law relating to Criminal Procedure.

In this connection, I have received a notice under rule 109 from Shri Chavda to move that the debate on this Bill may be adjourned. Shri Chavda has not given any reason in his letter but, he has explained the position to me in my chamber. At the same time, other hon. Members, Shri Filoo Mody—and the other hon. Member whose signature cannot be deciphered either by me or the Table Office—Shri Samar Guha, Shri P. M. Mehta and Shri A. B. Vajpayee, they have also written to the same effect. I think that in their letter they have given some grounds and it will help to have a meaningful discussion if I read that letter out. They have given some points and then I shall allow you to move that motion. I shall read out the letter and then we shall see about that. This is what the hon. Members have written in this letter :

"We are writing this to request you to postpone further discussion on the Code of Criminal Procedure Bill. This is an extensive redraft of the old Code of Criminal Procedure, but no indication is given in the Bill itself of the amendments that are sought to be effected in the old Criminal Procedure Code. Without this, useful discussion is well nigh impossible

"We appreciate that the Government has agreed even at this late stage to supply a list of the amendments before the discussion is resumed today. You will agree, however, that without a proper study of those amendments, no worthwhile comments can be offered. What is even more important, amendments to the Bill cannot be prepared for consideration in a hurry. It seems to us imperative, therefore, that further discussion of the Bill should be postponed to a later date so that we can submit such amendments as we may consider necessary after a thorough study. This is too important a Bill to be rushed through. We trust you will be

good enough to accede to our request."

Now, before I call on Shri Chavda to move the motion, the Minister of Parliamentary Affairs has something to say.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): I had a discussion with all the leaders who are here and I think that I also had discussed that with my colleague here and I have conveyed to him that it is the desire of the House that clause-by-clause discussion may be postponed to the next session, and my colleague here has agreed. It is also the desire of the Opposition, as I found this morning when we met, to conclude the general discussion to-day and postpone the clause-by-clause discussion to the next session. There was a general consensus on this. In view of this I hope that this motion need not be moved.

SHRI DINESH JOARDER (Malda): Yesterday I pointed out that the Bill for amending the Indian Penal Code has been referred by the Rajya Sabha to a Joint Select Committee. The Cr.P.C. relates to the execution, implementation and application of the sections of the I.P.C. So, unless and until the Bill for amending the I.P.C. is passed by both the Houses, this Bill for amending the Cr.P.C. should not be taken up. Otherwise, so many anomalies and complications will arise. So, I want the entire discussion on this Bill to be postponed.

SHRI H. M. PATEL (Dhandhuka): Mere postponement of the clause-by-clause consideration would not be sufficient. For one thing, the time allotted for clause-by-clause consideration at the moment is very little. Much more time will be required by members for studying the Bill carefully and tabling amendments. Therefore, I think it is desirable that the general discussion also should be postponed, so that there is a much more fruitful discussion. There is the additional reason pointed out by my friend just now that the I.P.C. is also sought to be extensively amended and that

[Shri H. M. Patel]

Bill is now before a Joint Select Committee. There is no particular reason why the revision of the Cr.P.C. should precede the I.P.C. In fact, it ought to follow.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I am rising on a point of order. This Bill before the House was processed by a Joint Committee of both the Houses. The report of the Joint Committee clearly indicates that there is no minute of dissent as far as clauses 10, 11 and 12 are concerned. Already Government has accepted these clauses. That Bill as reported by the Joint Committee went to the Rajya Sabha and there, violating the accepted procedure and convention, when the Joint Committee has unanimously accepted certain provisions. Government on its own or at the request of some members, agreed to the deletion of clauses 10, 11 and 12 and they have been dropped. Since the Joint Committee consists of members of both Houses, without the consent of this House, the Home Minister had no right to agree in the other House to the deletion of these provisions. Therefore, I submit this is a gross violation. Personally I feel that it is also a breach of privilege. I have given notice to the Speaker that I should be permitted to raise this privilege issue.

श्री भद्रु लिवरे (बाका) उपाध्यक्ष महोदय, यह बात जो श्री दंडवते जी ने कही है उसके बाद यह बहस धागे नहीं चल सकती। उन्होंने बहुत धन्यवाद मुझे आपके सामने रखा है—ज्वाइंट कमेटी जो दोनों सदनों की कमेटी थी, उसके निर्णय को लोक सभा को विश्वास में लिये बिना इन्होंने कैसे वापस ले लिया। राज्य सभा के सदस्यों को धाजादी थी, लेकिन सरकार को धाजादी नहीं थी। मिर्चा साहब चाहें इस सदन के सदस्य हों, या उस सदन के सदस्य हों लेकिन वे इस सदन के प्रति उत्तरदायी हैं इसलिए दंडवते जी ने जो मुद्दा रखा है, उस पर पहले सोच समझ कर व्यवस्था दी जाए यह ज्वाइंट कमेटी की गरिमा का सवाल है, इस पर पहले निर्णय दी जाए, उसके बाद बहस चलाना हो तो चलाए।

MR. DEPUTY-SPEAKER : I cannot, obviously, give a ruling.

SHRI K. RAGHURAMAIAH : So far as Criminal Procedure Code *vis-a-vis* the Indian Penal code is concerned, my colleague dealt with it yesterday.

PROF. MADHU DANDAVATE : Sir, I have raised a very important point. If you want to give us your considered opinion, I can understand that. There is nothing which the Minister can say on this. If you want more time to consider this, you can say so. I would like this point to be clarified.

MR. DEPUTY-SPEAKER : As far as the constitutionality or legality of the Bill is concerned, whether it can be taken up or not, it should have been raised at the beginning, before the House gave permission to the Mover to move the Bill for consideration. Now it is rather too late. I find from what you say that it is a complicated matter. I cannot give my ruling off-hand. It has to be considered. If the idea is to stop or postpone the discussion, I think it is too late because the House has already given permission for the discussion to take place. As far as the motion to postpone the debate is concerned, that is a different question. The Minister has made certain suggestions and the Members have expressed themselves on it. Now that the Minister is on his legs, I would like to listen to him. If Shri Chavda insists on moving his motion, as I have already given my consent, I cannot go back on that.

PROF. MADHU DANDAVATE : There are a number of precedents where in the course of the discussion also such points of orders have been raised. It is not as if such matters can be raised only at the beginning. At any stage of the discussion it can be raised.

SHRI H. M. PATEL : Merely to say that this point of order was not raised at the beginning and so permission was given for this discussion is not enough. Suppose at a particular point of time you notice

that something wrong has been done, then could it not be raised?

MR. DEPUTY-SPEAKER : The difficulty is that I have not been able to discover it. And you cannot expect me to discover it right now. I have to study it. But on that ground alone I cannot postpone the discussion.

SHRI H. M. PATEL : The point is of sufficient importance to postpone the discussion, because it says that a very important right of this House has been breached. The Joint Committee came to certain conclusions but in the Rajya Sabha the Minister gave up certain things without obtaining the permission of this House. This, I think, was improper and the point raised must be considered and until it is decided it is only right that we postpone the discussion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : Two or three points have been raised. The first point about the Indian Penal Code was raised by Shri Dinesh Joarder. He raised it yesterday also and I submitted that the two things need not be linked together. It will take a long time for the joint Committee which is considering the Indian Penal Code to finalise its Report and, moreover, it is not necessary to withhold consideration of this Bill till that Joint Committee finishes its work. The Chair was pleased to accept that and directed that the House proceed with the consideration of the Bill.

As regards the other point that because the Joint Committee made certain recommendations and the Rajya Sabha disagreed with that and it is contended that a point of privilege has arisen, with respect thereto, I do not think a point of privilege can be raised as a point of order. But I will not go into the technical point. The hon. Member has referred it to you and, if you like, Sir, you can deal with it in whatever way you like.

PROF. MADHU DANDAVATE : It is not that the Rajya Sabha did not accept it. But you as the Government agreed to accept deletion of those clauses.

SHRI RAM NIWAS MIRDHA : The point is, when a Joint Committee makes a Report, is it not open to the House, whichever House it is, to make any amendment thereto?

SHRI MADHU LIMAYE : Not open to the Government.

SHRI RAM NIWAS MIRDHA : Can you make a distinction, it is open to the House and not open to the Government. . . . (Interruption). The basic point is, if we accept the hon. Member's contention, whatever the Joint Committee says will not be varied in any case by the House. Anyhow, that is not the point to be discussed now.

As regards the point to adjourn the discussion on the Bill, as was decided earlier, we might finish the consideration stage now and postpone the clause-by-clause consideration to the next session. I agree the time is too short. In any case, we are postponing the Bill to the next session. Personally, I am not averse to the consideration stage being also taken to the next session. So, the general discussion on the Bill may continue upto 4 O'clock and then it may be taken to the next session.

PROF. MADHU DANDAVATE : As regards the particular procedural point I have raised, you may take time but some ruling has to be given for further guidance. It is a very important procedural point.

MR. DEPUTY-SPEAKER : I do not want to precipitate matters by giving a hurried ruling on this matter. Of course, *prime facie* it appears to me that the Government is very much a part of the House. Whatever the Report comes from any Committee, it is for the House to accept or to reject it. The House is supreme. But I do not want to give any ruling.

[Mr. Deputy-speaker]

I understand, there is another point connected with this. At 4 O'clock, we have to take up some other item.

SHRI K. RAGHU RAMAIAH : The debate on the Bill will continue upto 4 O'clock and then it will be adjourned to the next session.

SHRI DINESH JOARDER : If we are going to postpone it, what is the use of carrying the debate till 4 O'clock ?

MR. DEPUTY-SPEAKER : I think, from the suggestion made by the Minister of Parliamentary Affairs, it is quite clear that the Government is prepared to postpone even the general discussion to the next session. It is only a very technical point now that at 4 O'clock, we are to take up some other item. Why not we continue the general discussion till 4 O'clock and then adjourn it to the next session?

SHRI PILOO MODY (Godhra) : Let us have lunch hour today.

MR. DEPUTY-SPEAKER : I think, it is a very fair suggestion made by the Government

Mr. Chavda, in view of this, there is no meaning in moving this motion.

SHRI PILOO MODY : To ask for lunch is unfair at our own cost ?

SHRI DINESH JOARDER : Sir, on the Order Paper it is written :

"To be taken up at 4 P.M. or as soon as the preceding items of business are disposed of whichever is earlier.

MR. DEPUTY-SPEAKER : You have misread the whole thing.

" 'as soon as the preceding items of business are disposed of' means soon after this Bill has been disposed of, which cannot be done "

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South) : I seek one clarification from the hon. Minister.

While I am not opposed to the discussion to be continued, I want to submit that certain complications have been pointed out by the hon. Members and the Parliamentary Affairs Minister and the Home Minister accepted that the clause-by-clause discussion will be continued in the next session . . .

MR. DEPUTY-SPEAKER : Even the general discussion.

SHRI PRIYA RANJAN DAS MUNSI : Yes, even the general discussion will be continued in the next session. My submission is that when the basic complications are still to be cleared to the House, I feel that even if Members participate in the general discussion—not to give any speeches but to suggest some things by way of remedy—it will be of no use and I suggest that without that clarification it will not come into effect.

Unless the Home Minister himself or the Parliament Affairs Minister is clear about the issue which may come up in the next session and because the complications are not cleared, if you allow a discussion—no matter, one can participate—but what is the use? I want to know from the Minister as to what useful purpose will such a discussion serve when a majority of the problems of the Bill are still to be discussed.

SHRI PILOO MODY : I would like to suggest to the House that the suggestion that I have made about breaking for lunch to-day as a special case is the most eminent one, for the simple reason, that any continuation of the discussion on this Bill, as has just been pointed out, is meaningless and because we have to fill in an hour and a half, it has no meaning that a lot of meaningless things should be said. If you want we can ask Mr. Mohan Kumaramangalam to make a speech for an hour and a half and he can fill the time. Otherwise, no purposeful discussion can take place.

The ruling you gave just now regarding the Order Paper about the next item being at 4 p.m. means that after the item before has been disposed of. Now, the disposing of takes place when we, as a House, decide that we should adjourn or postpone the discussion on the subject.

MR. DEPUTY-SPEAKER: If it is the general consensus that we have decided to do so. But where is it?

SHRI PILOO MODY: We have decided that the general discussion also takes place next session . . .

MR. DEPUTY-SPEAKER: Will be continued.

SHRI PILOO MODY: Now I will give you a very recent precedent on this. Just a few days ago in this House, in this session, where for some strange reason, the Call Attention notice was postponed to 3 or 4 in the afternoon and the rest of the Order Paper continued as it was and, therefore, if you do not want to get into that tangle which I consider wrong, then I suggest that you look up, smile and then say, 'Go ahead boys, have lunch'

SHRI K. S. CHAVDA (Patan): May I move the motion, Sir?

MR. DEPUTY-SPEAKER: Well, it is upto you . . . (Interruptions).

SHRI K. S. CHAVDA: Under Rule 109 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I beg to move that the debate on the Code of Criminal Procedure Bill, 1972 be adjourned . . . (Interruptions).

SHRI PILOO MODY: What are you doing. They will oppose it.

SHRI PRIYA RANJAN DAS MUNSI: I think he has already moved.

SHRI K. S. CHAVDA: I want to make two things clear . . . (Interruptions) I have understood. As the Minister has

agreed, I am not going to move. I would like to submit two things for the consideration of the House. I am not moving the motion.

MR. DEPUTY-SPEAKER: But you have already moved it.

SHRI PRIYA RANJAN DAS MUNSI: He has already moved it by saying 'I beg to move. . . '.

SHRI PILOO MODY: The best testimony was that he started to move it, but he did not tell you what he was to move. Unless he tells you what he has moved, it cannot be considered that he has moved it.

MR. DEPUTY-SPEAKER: I do not know what you have said at the beginning, but I will take the spirit of the House. Whatever you have said, I will take the spirit of the House. I would like to again ascertain from you whether in view of what has been expressed, you still say that you are moving the motion.

SHRI K. S. CHAVDA: I want to submit something more.

MR. DEPUTY-SPEAKER: You do not want to move but you only want to submit.

SHRI K. S. CHAVDA: Yes, Sir, I do not want to move. I want to submit.

My submission is this. All the offences under the Indian Penal Code are investigated, inquired into and tried under the Code of Criminal Procedure and now, the Indian Penal Code . . .

MR. DEPUTY-SPEAKER: So, I take it that you are making a speech on the Bill.

SHRI K. S. CHAVDA: No, No. I am making a submission.

MR. DEPUTY-SPEAKER: You are at liberty to make a speech.

SHRI K. S. CHAVDA: My point is that it should be adjourned, postponed until

[Shri K. S. Chavda]

the consideration of the Indian Penal Code. I am submitting, I am not moving the motion. The Indian Penal Code is a substantive law and the Criminal Procedure Code is a procedural law. Clause 4 of the Indian Penal Code says:

"The General Clauses Act, 1897 shall apply for the interpretation of this Code (Indian Penal Code) as it applies for the interpretation of an Act of Parliament."

Now, this Bill says in clause 2 :

"(3) words and expressions used herein and not defined but defined in the Indian Penal Code have the meanings respectively assigned to them in that Code."

That means that that clause must be amended accordingly. Otherwise, there is contradiction. Therefore, my point is that instead of adjourning to the next session, it should be adjourned until after the consideration of the Indian Penal Code is over.

My second submission is that Mr. Madhu Limaye raised a point of order and asked for a comparative table containing the sections of the Code of Criminal Procedure, 1898 and the corresponding clauses of the Code of Criminal Procedure, 1972. For the first time the Minister said it was not possible and time was short. Therefore, it should be circulated.

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MR. DEPUTY-SPEAKER : It has been circulated.

SHRI K. S. CHAVDA : Not circulated uptill now, though promised.

SHRI RAM NIWAS MIRDHA : We have sent it to your Secretariat.

MR. DEPUTY-SPEAKER : They are in the Publications Counter.

SHRI K. S. CHAVDA : But not circulated.

SHRI PILOO MODY : You must circulate.

MR. DEPUTY-SPEAKER : You can go and collect it.

SHRI K. S. CHAVDA : The direction from the Chair was that it should be circulated.

MR. DEPUTY-SPEAKER : One form of circulation is to put it at the Publications Counter wherefrom the Members can collect.

SHRI K. S. CHAVDA : It should be circulated to all Members. My two points should be taken into consideration by the House.

SHRI B. R. SHUKLA (Bahraich) : There is enough time, I want to raise one point.

MR. DEPUTY-SPEAKER : No, please. There is no need for further discussion. The consensus has been arrived at. Even the Member who has given notice of the Motion has said that he does not want to move it. Therefore, the matter ends there. Let the House continue with this discussion till 4 P.M. Shri Nawal Kishore Sharma.

श्री रामावतार शास्त्री (पटना) : मैं यह जानना चाहता हूँ कि उस पर नक्कल सेशन में बहुत हागी या जैसा चावडा जी ने कहा कि आई०पी०सी० के साथ इस पर बहस होगी।

MR. DEPUTY-SPEAKER : I think the understanding is that this discussion will continue in the next session. Shri Nawal Kishore Sharma.

श्री नवल किशोर शर्मा (दौसा) : उपाध्यक्ष महोदय, सदन के सामने जो विधेयक विचारार्थ है इस विधेयक के सम्बन्ध में मुझे इतना निवेदन करना है कि बहुत सारे बाव इस सदन को एक ऐसा विधेयक मिलने जा रहा है जिसके जरिये से उम्मीद की जा सकती है कि न्याय लोगों को जल्दी मिलेगा, न्याय की प्रक्रिया सरल

होगी, न्याय मिलने में जो बाधाएँ होती हैं और जो मैनुअलेशन की गुंजाइश होती है उस के कुछ हद तक कम करने का प्रयत्न इस विधेयक के जरिये में किया गया है।

14.48 hrs.

[SHRI K. N. TIWARY in the Chair]

मेरे इस विधेयक की प्रवर समिति या एक सदस्य या और जिस नतीजे में प्रवर समिति ने इस विधेयक की हर धारा पर विचार किया सभी पहलुओं पर और उसमें सरकार के प्रतिनिधियों के साथ इस बिल के जनसदाताओं या मित्रों जो न जितने खुले दिमाग में इस पर विचार करने के, मोक्ष दिया उसी का एक परिणाम है कि आज यह विधेयक एक अच्छे विधेयक के रूप में इस सदन के सामने आया है। इस दृष्टि में या प्रायश्चित्त है उस के बारे में एक प्रायश्चित्त का समय लगना है और यह यहाँ भी है कि मूलदम वर्षों तक चलने हैं, छापी प्रशस्ति में या मूलदम निशान को कोई अर्थ नहीं है। उस से लोगों का परशानी और हैगनी होती है, अनावश्यक खर्चा होता है और समय बर्बाद होता है। इस सब का प्रत्यक्ष तरीके से कम किया जा सकता है, ता वह प्रायश्चित्त के मुद्दों के जरिये में ही हो सकता है। इस सम्बन्ध में उन सब पहलुओं पर विचार किया गया है जिन के जरिये में न्याय जल्दी मिले और इस विधेयक में विभिन्न प्रावधानों में परिवर्तन कर के ऐसी व्यवस्था भी करने की कांशिश की गई है। मेरा विश्वास है कि कानूनी जगत् के लोग इस विधेयक का ध्यान और पर रक्षण करेंगे। मैं मानना हूँ कि हम ने इस विधेयक में पुरानी मान्यताओं का भी बदलने में लिए बहुत कुछ किया है।

कम्प्यूनिस्ट पार्टी के मेरे मित्र, श्री सायेन्द्र झा, ने कुछ हद तक ता इस विधेयक का स्वागत किया है, मगर उन्होंने धारा 107, धारा 111 और धारा 145 का विरोध किया है। सी० पी० एम० के हमारे साथी का भी उन धाराओं

के बारे में विरोध था। मेरा निवेदन है कि जिस रूप में ये धाराएँ रखी गई हैं, उस को देखते हुए विरोध की गुंजाइश तो नहीं रहती है।

धारा 107 के बारे में बार-बार कहा गया है कि उस का दुरुपयोग होता है। लेकिन क्या हमारे देश में धर्म और जाति के नाम पर, और पार्टियों का लेकर, खाम तोर में खनी की जमीन का लेकर, झगड़ नहीं होता? मगर अपना अनुभव है कि बाबजूद उस के कि गरीब लोगों और शिटथेन्ट काम्यूनिस्ट तथा शिटथेल्ड ट्राइब्स के लोगों का पट्टे मिल जाते हैं और उन का खानदानी टूटने लगता है या वे बर्ग, या ताबत में आते हैं, उन का उन की जमीन पर प्राप्ति नहीं करने देता है और उस प्राप्ति एवं अज्ञान की स्थिति पैदा हो जाता है।

भाषा के नाम पर भी कभी-कभी हम तरह-तीरें पैदा हो जाती हैं। कभी-कभी लोग कानून या धर्म हाथ में लेते हैं और तरह-तरह से कांशिश करते हैं और ऐसी स्थिति में, जब कि झगड़े की शान्तता प्राप्त हो, बीच-बीच में डम्मीनेट हो, पुलिस और राज्य क्या करें, यह एक गवाह है। शायद विराधी दल के मेरे मित्रों का ख्याल है कि ऐसे मौकों पर पुलिस और राज्य का कुछ नहीं करना चाहिए और अगर कोई किसी का मिर फाटता हो, तो उस के लिए छूट होनी चाहिए उसका जीवन देना चाहिए। यह अपने आप में बड़ी विडम्बना है और बड़ी अजीब बात है। क्या हम इस देश में इस तरह की छूट दे कर अराजकता की स्थिति पैदा करना चाहते हैं? इस लिए मेरा निवेदन है कि धारा 107 एवं आवश्यक प्रावधान है।

कहा जा सकता है कि कभी-कभी उस का दुरुपयोग किया जाता है। लेकिन दुरुपयोग को रोकने का इलाज यह नहीं है कि इस प्रावधान का ही हटा दिया जाये। अगर किसी आदमी के नाक में खराबी है—कोई कमी है, तो उस का इलाज यह नहीं है कि उस आदमी का नाक ही काट दिया जाये, बल्कि उस खराबी या कमी

[श्री नवल किशोर शर्मा]

का दलाज किया जाना चाहिए। इसी प्रकार इस धारा का दुरुपयोग नोकने के लिए यह आवश्यक है कि पुलिस की मशीनरी में सुधार किया जाये। जब हम शान्ति और व्यवस्था, लॉ एंड ऑर्डर, कायम रखना चाहते हैं, तो पुलिस को कुछ अधिकार भी देने होंगे—ऐसे कानूनी प्रावधान भी बनाने होंगे, जिन का वह इस्तेमाल कर सके। अगर उन कानूनी प्रावधानों के इस्तेमाल में ज्यादाती होती है, अगर पुलिस की तरफ से कोई एक्सेस होती है, अगर वह अपनी पावर को एक्सीट करती है, तो मैं इस बात का हामी नहीं हूँ कि पुलिस को सजा नहीं मिलनी चाहिए। लेकिन उस को वह अधिकार नहीं मिलना चाहिए, यह गलत बात है।

अपने अनुभव के आधार पर मैं कह सकता हूँ कि बाबू बदन धारा 107 के प्रावधान के जरिये में गरीब आदमियों को बहुत राहत मिलती है। यह सम्भव है कि कुछ असरदार लोग उस का उपयोग कर लें। लेकिन यह एक एडमिनिस्ट्रेटिव मामला है और अगर गृह मंत्रालय की तरफ से एक एडमिनिस्ट्रेटिव तरीके से पुलिस का त्रिदायन दे दी जाये कि मिल-मालिक और मजदूर के झगड़े में, या ऐसे अन्य मामलों में, जिन का खिन्न विरोधी दल के बिना न किया है, पुलिस का माध्यमनया धारा 107 का इस्तेमाल नहीं करना चाहिए, तो यह शिकायत रफा की जा सकती है। लेकिन किसी दुरुपयोग की आशका के आधार पर धारा 107 को काट से निकाल दिया जाये, मैं इस बात का समर्थक नहीं हूँ। मेरे विचार में ज़िम तब में धारा 107 में सुधार किया गया है, उस के बाद उस का दुरुपयोग किये जाने की गुंजायश नहीं रहती है।

यह ठीक है कि पुर्गने जमाने में धारा 107 की प्रोसीडर बरसों तक चला करती थी और लोगों को बहुत परेशानी होती थी। किसी पर धारा 107 का मुकदमा बना दिया, दो या पचास आदमियों को इनवाल्ड कर लिया, नोटिस जारी हो गया और इस तरह लोगों को परेशान

किया जाता था। लेकिन इस विधेयक में जो प्रावधान रखा गया है, उस के मुताबिक वह मुकदमा छ. महीने बाद इसी क्रम में खत्म हो जायेगा और इस तरह किसी को परेशान होने की गुंजायश नहीं रहेगी। इसलिए मेरा निवेदन है कि धारा 107 के बारे में जो एतराज किया गया है, वह सही नहीं है।

धारा 145 के बारे में जो एतराज किया गया है, मैं उसका भी हिमायती नहीं हूँ। मैं समझता हूँ कि ऐसी स्थितियाँ उत्पन्न होती हैं, जब प्रापर्टी को लेकर तुरन्त झगडा हो जाने की आशंका होती है, और उस आशंका का समाधान किया जाना जरूरी है। एक रास्ता तो यह है कि मिजिल कोर्ट में जाया जाये, लेकिन मेरा अपना अनुभव है कि मिजिल कोर्ट जो इन्वेक्शन जारी करती है, गांव में लठैत लोग, ताकतवर लोग, खास तौर से खेती के मामले में, उसकी कोई परवाह नहीं करते। इन्वेक्शन से यह तो लिखा नहीं रहता है कि खेत जोना हुआ है या नहीं, खेत कायम किया है या नहीं, बल्कि उसमें यह लिखा रहता है कि तुमका पाबन्द किया जाता है कि ऐसा काम मत करो। वह व्यक्ति कहता है कि मैं पहले ही काशन कर चुका हूँ, पहले से ही खेत पर मेरा कब्जा है।

ऐसी स्थिति में उस गरीब आदमी को बचाने का क्या रास्ता है, जिसकी जमीन पर कुछ लठैत लोग कब्जा कर लेने हैं और कब्जा करने के बाद उसी जमीन की पैदावार में बरसों तक आगम के साथ मुकदमा लड़ते रहने हैं? अगर कोई रास्ता है, तो वह यही है कि कानून के प्रावधानों के जरिये से तुरन्त कोई कदम उठाया जाये। (व्यवधान) पुलिस हस्तु परसेट सही है, पुलिस में सुधार न किया जाये, मैं इसका भी हामी नहीं हूँ। मैं इस बात की तरफ तबज्जह दिला रहा हूँ कि प्रावधान अपने आप में बुरे नहीं हैं। इन प्रावधानों के जरिये में किसी को नुकसान होने वाला नहीं है। अगर थोड़ी बहुत उसके एग्जीक्यूशन में कहीं दिक्कत है तो उसको हमें दूर करना चाहिये।

हमने इस बिल के जरिये से बहुत से अच्छे कदम उठाये हैं। क्रिमिनल प्रोसीजर कोड के तहत कैमिटल प्रोसीडर के खत्म करना अपने आप में बहुत बड़ा

कदम है। शरीरों की, क्षमताओं की बहुत बरबादी होती थी, बहुत सपना खर्च होता था, अनावश्यक मुकदमों में देर होती थी। वह बचैया।

109 का जो स्वरूप था वह हमने बदल दिया है। अब आस्ट्रेलिया मींस के नाम पर किसी प्राचीन को गिरफ्तार नहीं किया जायेगा। जो पहले का पुराने जमाने का तरीका था अंग्रेजी राज का उस में हमने परिवर्तन किया है। इतना ही नहीं, हमने उसमें क्रान्तिकारी परिवर्तन किया है। वह सब लोग जो समाज में वह हरकत करते हैं जो आज समाज के लिए दुखदायी है, वह सब उसके तहत शरीक किए गए हैं। ब्लैक मार्कोटियर और वह लोग जो अनटचेबिलिटी जैसे भाफंस में विश्वास करते हैं, वह लोग जो होर्डमैं हैं, जो फूड एडस्ट्रेशन करने वाले हैं, जो रिश्तबंदी हैं, ऐसे सभी तरह के लोगों को इसमें शरीक करके मसी जी ने एक बड़ा क्रान्तिकारी कदम उठाया है। इस कदम को अगर पुलिस और जनता ने सही तरीके से समझा तो ऐसे सारे लोग जो अब तक समाज में प्रतिष्ठित समझे जाते हैं, खोरी करते हैं, फूड एडस्ट्रेशन करते हैं और और ऐसे धन्धे करते हैं, हरिजनों से नफरत करते हैं, वह सब लोग 110 और 109 के मुलजिम बन कर आम क्रिमिनल जिम हैसियत में जाया करता था उसी हैसियत में जाकर खड़े होंगे। क्या यह कम क्रान्तिकारी कदम है ?

एक नयी अनेक कदम ऐसे हैं इस बिल के अन्दर जिम के जरिफ़ में मंत्री जी ने इस बिल को ऐसा स्वरूप दिया है जो अपनं आप में क्रान्तिकारी है जिससे जनता का मन्ना न्याय भी मिलेगा और न्याय जल्दी हो सकेगा। क्याकि हम ने वह सारे तरीके जिनके जरिये से देर होती थी न्याय में उनको खत्म किया है। इटर-लोकेटरी आर्डर की रिवीजन कर दी, अपील कर दी, मुकदमा चल रहा है पन्द्रह वर्ष, दस वर्ष, पांच वर्ष इटर लोकेटरी रिवीजन पर। इस बिल के जरिये से हम ने इस प्रावधान को खत्म किया है। अब किसी इटर लोकेटरी आर्डर पर रिवीजन नहीं होगी और अपील नहीं होगी। इसी तरह से रिवीजन के बारे में भी फैसला किया है कि उसका फैसला सेशन जज ही कर देगा। आज होता क्या है कि केसेज में रिवीजन होती है, सेशन

जज करता है कि हार्डकोर्ट को रिकर कर्फ, हार्ड कोर्ट ऐक्सेप्ट नहीं करेगा, स्ट्रुक्चर पास करेगा, नतीजा यह होता है कि रिवीजन हो जाता है और उन केसेज में कोई न्याय नहीं मिलता। मेरा निवेदन है कि एक नयी अनेक प्रावधान इस तरह के किए गए हैं। अब तक केवल स्त्री को और नाबालिग बच्चे को मेट्रिनेस का अधिकार था। आज बड़े मा बापों को भी और उन डाइवोर्स परलियों को भी जिन को छोड़ा गया है जिनके पास कोई खाने की व्यवस्था नहीं है, उनके लिए भी मेट्रिनेस का अधिकार देकर एक प्रगतिशील कदम उठाया है। इसी तरह से और अनेक बातें हैं। मैं निवेदन करूंगा सदन के दूसरे साथियों से कि यह एक ऐसा बिल है कि जो स्वागत योग्य है और मैं उम्मीद करता हूँ कि मेरे सदन के साथी इस बिल का समर्थन करेंगे। धन्यवाद।

*SHRI J. MATHA GOWDER (Nil-Giris): Mr. Chairman, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I rise to express my views on the Code of Criminal Procedure Bill, 1970 which seeks to replace the Code of Criminal Procedure enacted in 1898 by the Britishers. The British Administration in India wanted to have the sharpest legal weapon to perpetuate the British rule in India and they enacted in 1898 this Criminal Procedure Code. This Code served the autocratic needs of the then Colonial Power.

One would normally expect that such kinds of oppressive Acts might be repealed or replaced by Acts reflecting the needs, hopes and aspirations of the people of a country after becoming independent. But, India became independent in 1947 and till 1970 the freely elected Government of the country did not think of replacing the Code of Criminal Procedure enacted by the erstwhile colonial rulers. Till this Bill is passed, the same Code of Criminal Procedure, though with some amendments here and there, will continue to be in operation. I feel ashamed even to say this that even 25 years after our independence we are not going to pass

* The original speech was delivered in Tamil.

[Shri J. Matha Gowder]

this Bill in this session and it is being postponed to the next session of this House. I am sure, Sir, that you will agree with me if I say that the Government owe an explanation to the people of the country for administering so long, for 25 long years after independence, the Code of Criminal Procedure enacted by the Britishers.

Sir, like the massive mandate of the ruling party, this is a massive legislation primarily meant to give protection to the people of our country. We need not be surprised that the possible and probable offenders and culprits are scared of this Bill. But at the same time, it is the duty of the Government to see that the millions of innocent and law-abiding citizens of our country are not mauled by the miscreants and anti-social elements. I do not minimise the knotty problems that might arise during the process of implementing this Bill. It might happen that some over-zealous officials interpret and implement the provisions of this Bill in a partisan manner. The Government of the day should guard against such misuse of powers given under this Bill.

It will not be an exaggeration to say that even now we see the strains of autocratic approach on the part of bureaucrats while trying to resolve the problems being faced by the people. I have only to surmise that they perhaps still cherish the heritage of the British rule in India. The Police under the British rule were empowered to strike awe and terror in the minds of our people. But in independent India their role has changed. They are entrusted with the sacred duty of protecting the interests of our people. Unless the Police in India endeavour to discharge this sacred duty earnestly, they will not be able to endear themselves to the people. The Government have also to ensure that there is really such a change of heart in the Police. While we are discussing this Bill enumerating the powers of the Police, it is very necessary to point out the need

for the Government to send a detailed circular to the entire Police Administration in the country emphasising the need for such a transformation on their part. Detailed instructions should be drawn up as to how the Police, besides maintaining law and order in the country, should help the people of our country.

Sir, you are aware of the importance of the Reports of the Law Commission. On 28th February, 1972 the Law Commission submitted its Report on the social and economic offences and how they should be tried and punished. They have recommended amendments to 16 Central Acts for efficient and effective conduct of the trial of social and economic offences. They have also suggested the need for amending the Constitution for this purpose. They have recommended that even the Code of Criminal Procedure. When we discussed in this House the issue of the appointment of the Chief Justice of the Supreme Court of India, Shri Mohan Kumaramangalam pointed out the recommendation of the Law Commission in that regard and felt that the recommendation of the Law Commission should be honoured and not be litted by brushing it aside. If the Government want to give so much importance to one of the recommendations of the Law Commission, I am at a loss to understand how the Government has failed to accept the recommendation of the Law Commission in regard to amending the Criminal Procedure Code for the purpose of social and economic offences. Clause 378 of this Bill deals with appeal in the case of acquittal. The Law Commission has suggested an amendment to this particular clause. The Law Commission submitted its report on 28th February, 1972 and the Joint Committee presented its Report on 4th December, 1972. I should except that the Minister of Law and also the Minister of Home Affairs are aware of this recommendation of the Law Commission. A representative of the Law Ministry was also associated with the Joint Committee. It was his responsibility to apprise the Joint Committee of this recommendation. If he had done that, the

Joint Committee would no doubt have incorporated the suggestion of the Law Commission in this particular clause. Since this particular clause does not incorporate the suggestion of the Law Commission, it is clear that the responsibility of the representative of the Law Ministry has not been properly discharged. I would like the hon. Minister of Home Affairs to explain this lapse. You see that the Opposition benches are empty. The main reason for the absence of the Opposition Members is that they are disenchanted with the working of the Government, with particular reference to the drafting of legislation. Though we have started the discussion on this Bill, it is being postponed to the next session of this House because there are so many deficiencies on the part of the Government. If this is the fate of such an important Bill, coming before this House 25 years after our independence, naturally the Opposition Members are annoyed at the cavalier way in which this has been introduced before this House. I need not say that this puts the working of the Ministry in an unenviable position. I would request the hon. Minister of Home Affairs that he should take effective steps to ensure that such mistakes do not recur in future. The Ministry should also bear in mind the heavy expenditure involved in getting such a Bill passed by the Parliament. Each sitting of the Parliament costs so much that the Government cannot afford to waste public money by getting the postponement of discussion on this Bill. I hope that the Minister of Home Affairs will be more cautious in future.

Sir, in October 1972 an expert Committee has been set up under the Chairmanship of Shri V. R. Krishna Iyer to go into the question of giving free legal aid to the poor and weaker sections of our society. It will be improper to expect legal acumen in the poor for understanding the implications of this kind of important legislation. It is equally true in the case of ordinary policemen. You cannot deny the fact that serious lapses frequently occur in the implementation of laws like this mainly because the Policemen are not

familiar with the provisions of law. It is necessary that the entire Police should be acquainted with the provisions of Laws like this. I do not think it is possible also for the Government to spoon-feed every police-man in the country. The only way that this can be done is that the Government should get important Acts like this translated into regional languages of the country and there should be copies of such Acts in regional languages in all the Police Stations of our country. You go to a Police Station and register a complaint. You are given a copy of the complaint in Urdu Script. That means the Police do not know English. It is very necessary for the successful and benevolent implementation of laws that the Police Administration comprehends clearly the provisions of law. It is possible only when these are available in all the regional languages of the country and in all the police stations. Anyhow, this Bill is going to be passed only in the next session. I hope that the Government will not give the Opposition to point out that the Government have not taken any steps to provide copies of such legislation in all regional languages to the police stations throughout the country.

Now, I will come to important question of separation of judiciary and executive, which has been universally accepted by all shades of opinion in the country. There is constitutional provision that the President appoints the Judges of the Supreme Court and the High Courts on the recommendation of the Central Government. But, strangely enough, the appointment of Judicial Magistrates in the States is done by the High court. The State Government have no say at all in this matter.

SHRI B. R. SHUKLA : The first appointment is done by the State Government. There is already such a provision.

SHRI J. MATHA GOWDER : It is not uniform throughout the country. The appointment, transfer and promotion of a Judicial Magistrate is an executive function which should be in the hands of the

[Shri J. Matha Gowder].

State Government and not with the High Court, which is mainly concerned with dispensation of justice. You know the large heap of arrears of cases in the Courts. Why should they be burdened with executive function also? Because I come from Tamil Nadu where the D.M.K. is in power, I might be misconstrued. What I am saying may be interpreted to mean the demand for the autonomy of the State or even separation. So far as the D.M.K. is concerned we have long buried the secession demand. We have publicly and unequivocally committed ourselves to the unity of the country. I am talking about the States in general. What is the harm if this executive function of the appointing the Judicial Magistrates is done by the State Governments? It is likely that this demand might come from Congress-ruled States. I am afraid that the stubborn stance of the Government of India might cut as under the unity of our country. When this Bill is brought forward again in the next session, an amendment to this effect must be brought forward by the Government. The executive function of appointing the Judicial Magistrate must be with the State Government.

Sir, the system of having honorary Magistrates has a traditional background in our country. In order to handle cases of minor offences like committing nuisance in a public place, the honorary Magistrate is appointed. The people in the rural areas cannot go to far-away places where there are courts of law. A prominent man among them, having a reputation among the people of the area, is appointed as the honorary Magistrate, so that his verdict in such minor offences is not disputed or questioned. I understand that in this Bill there is a stipulation of judicial experience for appointing a honorary Magistrate. I am constrained that even the hon. Minister has been kept in the dark by the official machinery so far as this provision is concerned. I am tempted to say that the bureaucrats having some sort of judicial experience after their retirement would like to become honorary Magistrates and with this ulterior motive

they have incorporated this provision. I would go to the extent of saying that there are so many local leaders of men in the Congress Party who can be appointed as honorary magistrates. Should they be barred just because they might not have judicial experience? I would request the hon. Minister to look into this and amend this provision by the time this Bill is taken up for discussion during the next session.

I would once again urge upon the hon. Minister that such important legislations concerning the people of the entire country should be made available in all the regional languages of the country. I hope that the hon. Minister will not give us an opportunity to show our accusing finger against him for not doing this.

With these words, I conclude.

श्री शिवनाथ सिंह (मुमूनु): सभापति महोदय, दण्ड प्रक्रिया संहिता ब्रिटिश काल में बनी थी हमारी भ्रदालों की कार्य प्रणाली के सम्बन्ध में। ब्राजादी के पहले 50 साल और ब्राजादी के बाद 25 साल तक उसके तहत हम काम करते रहे। समय समय पर उसमें कुछ परिवर्तन भी किए गए लेकिन ब्राज से 75 साल पहले जो प्रक्रिया बनी थी उसमें काफी तब्दीली की गुंजाइश थी और इसी के लिए हमारी सरकार ने पार्लियामेंट के सामने एक बिल पेश किया। मुझे इस बात को कहते हुए खुशी है कि जो हमारी ज्वाइंट सेलेक्ट कमेटी बनी थी उसने कई अच्छे सुझाव दिए, सरकार ने भी सुझाव रखे और उसके बाद बहुत थोड़े समय में इस बिल को सदन के सामने पेश कर दिया गया तथा राज्य सभा ने भी पास कर दिया। लोक सभा के पिछले सत्र में भी बिल धाया था, इस सत्र में भी धाया लेकिन हमारे विरोधी दलों की पला नहीं गया मंजा है कि वे इसको बराबर धागे टालने की कोशिश कर रहे हैं। इस बिल में काफी तब्दीलियां, जो पहले कोड था उसके हिसाब से की गई हैं और कई तो दर असल में बहुत ही सराहनीय कदम उठाए गए हैं। मिसाल के लिए जुडीसियरी को अलग माना गया है। प्रान्तों का जो हमारा अनुभव है, जुडीसियरी सेप्रेन होने के बाद जो भाषा इससे की गई थी वह पूरी नहीं हुई है। ब्राज भी जुडीसियरी में जो नये नये आफिसर नियुक्त होते हैं उनके खिलाफ

शिकायतें धाती हैं लेकिन फिर भी सिद्धान्त के रूप में हम मानते हैं कि जूडिशियरी का एक्जीक्यूटिव से संप्रेशन होना चाहिये और बिल में इस सिद्धान्त को माना गया है जोकि एक अहम सवाल है। जूडिशियरी धाफिमस में जो कमिया है या कानून में जो खामिया है उनको हम दुरुस्त कर सकते हैं तथा नियंत्रण ला सकते हैं। जूडिशियल मैजिस्ट्रेट्स जिनने भी है उन पर और जो पहले एक्जीक्यूटिव मैजिस्ट्रेट हुआ करते थे उन पर आज उतना नियंत्रण नहीं है। वे बिम्बुल अपनी स्वेच्छा से चलते हैं और उनको किसी का डर नहीं है। हाई कोर्ट उन पर उतना नियंत्रण आज नहीं कर पा रहा है। नये नये लडको को मर्ती किया जा रहा है और वे बिम्बुल स्वच्छन्द हैं और न्याय का आज बेच रहा है, यदि मैं यह कहूँ तो कोई अनिश्चय नहीं होगा। लेकिन यह जो सिद्धान्त है कि जूडिशियरी अलग होनी चाहिए इसको हम मानते हैं। इसमें मुधार की आवश्यकता है। राज्य सरकार और केन्द्रीय सरकार को भी, इसमें जो कुछ मुधार की गुंजाइश है उसको करना चाहिए और ऐसी व्यवस्था करनी चाहिए जिसमें नये नये मैजिस्ट्रेटों पर अक्रुश रहे और वे न्याय का बेच न सके।

इस बिल के जा सनियन्ट फीचर्स है उनकी ओर में ध्यान दिखाना चाहूंगा। पहली बात तो इसमें यही है कि जूडिशियरी को संप्रेट माना गया है। इसमें अब दूसरा अच्छा प्राविधान यह रखा गया है कि एक्ज्यूटिव का भी सरकारी खर्च पर डिफेंड किया जायेगा सेशनल काट में। अब तक जो हमारा अनुभव रहा है वह बहुत गुंदर नहीं रहा है। मैं इस सम्बन्ध में सुझाव देना चाहता हूँ। आज भी मंडर केमेज में एमिकम क्यूरी कांटेम एम्बाइन्ट करती है लेकिन एमिकम क्यूरी में कौन बकील होते हैं? जो सबसे जूनियर बकील होते हैं उनको यह कैसे दिए जाते हैं क्योंकि अच्छे बकील तो होते हैं उनके पेमेन्ट ऊंचे होते हैं और सरकार का जो रेट है उसके आधार पर वे तैयार नहीं होते हैं। ऐसी स्थिति में एक्ज्यूटिव को आज भी न्याय नहीं मिल रहा है। आधुनिक प्राविधान रखा है कि सेशनल केमेज में गवर्नमेंट के खर्च पर उनको डिफेंड किया जाये। इस सम्बन्ध में मैं निवेदन करना चाहूंगा कि अच्छे से अच्छे बकील जो उस अदालत के मामले प्रैक्टिस करने

के लिए हो उन सभी का उपयोग, उनकी सविसेज डेफेंडेंट और एक्ज्यूटिव से सके, इस प्रकार का प्राविधान होना चाहिए। नमाम बकील जो बार के मेम्बर्स हो उनकी एक लिस्ट बन जानी चाहिये और बाई नम्बर, रोटेशन में कोई भी बकील जिसको एक्ज्यूटिव को डिफेंड करने के लिए सरकार नियुक्त करे वह रेफ्यूज न कर सके। हो सकता है कि उनका कम तनख्वाह मिले लेकिन बूकि वे और दूसरे मुकदमों में अच्छा कमाते हैं इसलिए उनके लिए कम्युनमरी कर देना चाहिए कि जिसको भी मीरियल नम्बर से कोर्ट या सरकार एम्बाइन्ट करेगी उसको मुकदमों से डिफेंड करना पड़ेगा। यदि इस प्रकार का प्राविधान नहीं करेगे तो जो इन-एक्सीपीरियन्स बकील हैं वही रहेगे और उनसे एक्ज्यूटिव को अधिक सजा मिलने की सम्भावना होगी। इसलिए इस प्रकार का प्राविधान रहना चाहिए।

मैं आपसे निवेदन करना चाहूंगा कि छोटे छोटे अप्रैफेन्स के लिए मुस्लिमों को बार बार अदालत में आना पड़ता था, मान, दो मान और तीन मान तक केमेज चलने थे उनके लिए इसमें प्राविधान रखा गया है कि समन्वय जारी हो जायेगे और यदि वे जुर्म मानते हैं तो उनको अदालत में आने की आवश्यकता नहीं रहेगी, वही से जर्माना भेजकर अपना पिण्ड छुड़ा सकते हैं। यह एक बहुत अच्छा प्राविधान है।

इसी प्रकार में सेशनल कोर्ट में सिर्फ वही केसेज जायेगे जो सेशनल ट्रायबिल हो। अभी तक यह है कि दूसरे केमेज भी जिनका ट्रायल दूसरे फर्म्ट क्लाम मैजिस्ट्रेट्स कर सकते हैं उनको भी सेशनल में भेजा जाता था अब कबल सेशनल केसेज ही वहां जायेगे जिसमें सेशनल कोर्ट में जल्दी में अपना काम कर सकेंगे और लोगों का न्याय मिलने में देरी नहीं होगी। लिटीगेन्स जो वहां पर जायेगे वह जल्दी में न्याय प्राप्त कर सकेंगे।

इसी तरह से फार्मल करैक्टर एडिटेन्स जो है उसमें फ्राम एग्जामिनेशन बर्ररह की आवश्यकता नहीं पड़ती, जैसे किसी की बिल्कुल फार्मल करैक्टर की एडिटेन्स है उसको एफिडेविट में भी रखने का प्राविधान रखा गया है, उसकी एफिडेविट पेश होने के बाद एडिटेन्स में शामिल कर लिया जायेगा जिसमें फ्राम एग्जामिन करने की आवश्यकता नहीं पड़ती है। इस प्रकार का जो प्राविधान रखा गया है वह एक बहुत अच्छा प्राविधान है।

[श्री निरुपाय सिंह]

इसी तरह से जो सबसे अच्छा प्राविधान है, जो क्लॉक 428 में है कि धारा जो मुक्तिम अदालत में जाते हैं जिनकी उम्रानत नहीं होती है वे साल, दो साल और तीन साल तक कस्टडी में पड़े रहते हैं और उसके बाद वही 4 महीने और 6 महीने की सजा होती है और कभी कभी तो बरी हो जाते हैं। तो यह एक बड़े दुर्भाग्य की बात होती थी। लेकिन नये प्राविधान में रखा गया है कि जहां इनने दिनों कोई जेन में रहा हो या धन्डर ट्रायल रहा हो और बाद में उसका कन्विक्शन हो जाता है तो उसका उनका पीरियड जोकि कस्टडी में वह भुगत चुका है, उस सेन्टेन्स में से निकाल दिया जायेगा। यह एक बहुत अच्छा प्राविधान है जिसमें एक्ज्यूट की हार्डशिप घटेगी।

इसी तरह में एन्टीसिपेटरी बेल का अच्छा प्राविधान रखा गया है। कल भी पो आई के सदस्य कह रहे थे कि यह पैसे से बिक्री में उनसे निवेदन करना चाहूंगा कि इसमें हाई कोर्ट और सेशन कोर्ट, दाना को पावस दी गई है। इस प्रकार का प्राविधान बहुत आवश्यक था क्योंकि एक तरफ आप पुलिस की हाईहैन्डनेस की बात करते हैं कि पुलिस ज्यादा करती है, ऐसे केस रजिस्टर करन के बाद में एक्ज्यूट को विरफ्तार करके पुलिस रुपया गेठना चाहती है तो इस प्रकार का मिसयूज आइन्दा न हा, हमलिया यह प्राविधान रखा गया है कि एक्ज्यूट को एन्टीसिपेटरी बेल पर रिलीज किया जा सकता है। आजतक यह प्राविधान नहीं था। यह बहुत शानदार प्राविधान है और इसका मैं स्वागत करना हूँ।

इसी तरह से समी प्रोसीडर का भी एक प्राविधान रखा गया है। सैक्टर 8 में यह प्राविधान है कि दफा 107, 108, 109, 110, 111 जो है उनका काफी मिसयूज होता था, दफा 109 है और 107 है उसका काफी मिसयूज होना था, जहालक पुलिस का स्वागत है 107 के केसेज वह झूठे बनाती थी तो इसमें अदालत पर पाबन्दी लाई गई है कि 6 महीने में यदि इस तरह के मामले निपट न सके तो वह अपने आप समाप्त

हो जायेगे। आज हम देखते हैं कि 107 के अन्तर 50, 50; 60, 60, आदिमियों को मुकदमा करने के बाद भी तीन-चार साल तक सटकाये रहते हैं, अदालतों में उन को जाना जाना पड़ता है और आखिर में उस का कुछ नहीं होता है 107 के केसेज में। आप रेकार्ड देख लीजिये कि एक परमेट से अधिक लोगों को बाउन्ड डाउन नहीं किया जाता है। उन का जो हेराममेंट होता है उसी के लिये लॉग मुकदमा करते हैं। अब 6 महीने के अन्दर या तो अदालत को फैसला करना पड़ेगा, और अगर नहीं कर पायेगी तो अपने आप प्रोमीडिय खत्म हो जायेगी। इस से लोगों का काफी सफ़लियत हागी और आगे उन का मिसयूज भी नहीं होगा।

इसी तरह में सम्पापन जी, 109 क अन्तर भी जो अपन प्रीस्टेमिबिल मीन्स के लिये पुनिम गिरफ्तार कर सकती थी लागा का इस का हटा दिया गया है, यह काफी हद तक सुधार है। हालांकि 109 क अन्तर अब भी ऐसे प्राविधान रखे गये हैं लेकिन फिर भी वज़न की निम्नत कुछ सुधार किया गया है इसलिए यह भी स्वागत योग्य है। इस प्रकार के कुछ और प्रोवीजन हैं जिन को मैं मैं समझना हूँ मनी महोदय देखें और उन पर ध्यान दें और उन में कुछ सुधार कर सकें तो अच्छा होगा।

सम्पापन जी, एक मेरा निवेदन यह है कि आज बेनेबिल केसेज में यदि कान्जीबेल आफन है तो पुलिस अफसर को अरेस्ट करने का अधिकार है, आज भी अधिकार है और आइन्दा के लिये भी अधिकार रखे गये हैं। मैं उदाहरण दना चाहता हूँ कि जैसे 325 का एक केस है बेनेबिल, लेकिन क्वी कान्जीबेल है 324 में आता है वह कान्जीबेल है हालांकि बेनेबिल है इन केसेज में पुलिस को अरेस्ट करने का अधिकार है। मैं यह प्राविधान चाहता हूँ कि जो भी बेनेबिल केस हो और कान्जीबेल हो उस केस में पुलिस को अरेस्ट करने का अधिकार नहीं होना चाहिये। उस से वह बेल मांग सकता है। आज मनी जी यह सकते हैं कि उन लोगों को बेल बाउंड

पुलिस कर देती है। मैं मानता हूँ। लेकिन उस के पहले धरेस्ट होना जरूरी है, पहले उस को धरेस्ट किया जायेगा उस के बाद उस को बेल आउट किया जायेगा। इसलिये इस में सुधार होना चाहिये।

इसी तरह में सभापति जी, मैं निवेदन करना चाहूँगा कि जहाँ प्राइवेट कमप्लेन्ट कमिटल वा मवाल उठता है, पुलिस केसेज होना है उन में कमिटमेन्ट का प्रायोग हटा दिया गया है और सीधा मेसन जज का कमिट कर देते हैं यह अच्छा प्राविधान है और प्राइवेट कमप्लेन्ट भी थोड़ी टन्ववायरी होने के बाद कमिटमेन्ट होता है। लेकिन आप न इस में जा बलाज 208 में प्राविधान रखा है कि जो आकमेन्ट की नकल ऐक्ज्यूज को दी जायेगी लेकिन यदि वीनमिनस हो काफी डीकूमेन्ट हो तो उन की नकल नहीं दी जायेगी और वह अपने वकील की माफन उन का इम्पेक्शन कर सकता है। सभापति जी, नदालतो ने अनभव के आग्रह पर मैं कह सकता हूँ कि ऐसा कोई भी डीकूमेन्ट नहीं है जो प्रीमीक्शन पण करे और ऐक्ज्यूज उस की छानबीन नहीं कर सके, उस को जैम गैरजामिन नहीं कर सके। जहाँ तब इम्पेक्शन का मशाय है उस के अलग नियम हैं और उस की पैरवी कागज की नकल लिये बगैर नहीं हो सकती। इसलिये इस प्राविधान को बम्पनयरी रखा जाय क्योंकि ज मुस्तगीस अदालत में अपने डीकूमेन्ट पण करेगा उस की पण नकल भी साथ में पेश कर सकता है, यह आवश्यक होना चाहिये और चाहे कितने ही नम्बर हो उस को उन सब कागजों की नकल देना जरूरी होना चाहिये।

सभापति जी, इसी तरह से बलाज 30 है उस में यह प्राविधान रखा गया है, जो पहले भी था और आज भी रखा गया है कि, ऐक्ज्यूज पर जुर्माना किया जाय और अगर वह उस रकम को नहीं दे सकता तो उस के डिफाल्ट में उस का इम्प्रीजनमेन्ट किया जाय। मैं इस का विरोध करता हूँ। आज आदमी की आजादी को इतना कम न धाँका जाय। हो सकता है कि किसी के

पाम आज पैसा न हो और पैसे न होने की वजह से आदमी को जेल काटनी पड़े यह बहुत बड़ी गैर-इन्साफी है। हो सकता है कि आज उस के पाम प्रीपटी नहीं हो तो फाइन कर दो और जब प्रीपटी हो उस वक्त उस में बमूल कर लिया जाय। लेकिन इस प्रकार का प्राविधान न रखे कि वह रुपया नही दे सकता तो उस की पर्सनल लिबर्टी को बर्टल कर दिया जाय और उस को जेल में रखा जाय। यह उचित नहीं है।

दूसरी बात में यह कहना चाहता हूँ कि जो भी ऐक्ज्यूज पेश होना है उस का मैजिस्ट्रेट की मर्जी है कि उसका पैरवी की इजाजत दे या न दे। एक बहुत बड़ा क्रांतिकारी कदम होगा। कि जिन लोगों की जमानत हो जाय उन को बारबार पेशी पर आने से कोई फायदा न मुन्गीम को है और न कोर्ट का है। मिरफ जब भी आवश्यकता हो उस दिन ही मुल्जिम का बुलाया जाय, बाकी अपन वकील की माफन उस की पैरवी तारी रह, यानी वकील उस का बड़ा पैरवी करता रहे। आप देखिये कि कितनी हमारी सुमन पावर वा बेगटेज होना है ऐक्ज्यूज को बार-बार पेशी पर आना पड़ना है कभी 10 राज की, कभी 15 राज की। इसलिए जहाँ मुल्जिम जमानत पर होगा उस की बकालत पैरवी का प्राविधान बम्पनयरी होना चाहिये। और जहाँ हम राहते हैं तो उस के स्पेशल गीजन्स रेकार्ड हो जाये कि इस वजह से हम उस का बकालत पैरवी नहीं देना चाहते। बाकी सभी मामला में बकालत पैरवी की इजाजत होनी चाहिये।

सभापति जी, बलाज 263 में समरी ट्राइल की पावर्स रखी गयी हैं, मैं उस का स्वागत करना हूँ। लेकिन इस में एक बहुत बड़ा हथियार मुजिस्ट्रेट के हाथ में दे दिया गया है। जैसा मैं ने शुरू में निवेदन किया था आजकल के मैजिस्ट्रेट इनएक्सपीरियेंस हैं इसलिए और बातां के बलाबा जो जजमेन्ट होता है उस में कही नहीं दर्ज करना पड़ना है कि हमने फलां-फलां गवाह को ऐम्बामिन किया और

[श्री शिव नाथ सिंह]

उसने यह रेकार्ड दिया। हा सचता है कि पूरा रेकार्ड वह नहीं रखे वॉर्सेस का लेकिन क्लि-किंग गवाहों को ऐम्बामिन किया और उस के समरी स्टेटमेंट रेकार्ड करे और अपने हस्ताक्षर करे और गवाहों के हस्ताक्षर भी करवाये इतना उस को बाउण्ड डाउन होना चाहिये। वरना अपनी मर्जी से बैठे-बैठे वह ताम्र खेलते रहते हैं चाय पीते रहते हैं और आखिर में कहते हैं कि हम ने गवाहों के बयान सुने और इसके आधार पर मैं इस का मुल्जिम मानता हूँ। इस प्रकार की बहुत बड़ी पावर मैजिस्ट्रेट को नहीं होनी चाहिये और समरी ट्रायल में गवाहों के बयान रेकार्ड हो चाहें समरेली हो लेकिन गवाहों के बयान रेकार्ड होने चाहिये।

घाप ने अपील के कुछ मामलों में रेस्ट्रिक्शन किया है। क्लॉज 37(1) में कुछ ऐसे मामले हैं जिन में सजा अगर एक अपराध से कम की हो तो उस में घाप ने अपील के अधिकार नहीं दिये हैं। मेरा कहना है कि सजा एक दिन की भी बहुत अधिक होती है और स्वतंत्र भारत के एक नागरिक के लिये एक दिन की सजा भी गलत रूप में भुगतना अच्छी बात नहीं है। इसलिए इस में यह जो अपील के राइट्स कटल किये हैं यह राइट उन का देना चाहिये। हर मामले में जहाँ कि सजा हा जाय उस मामले में अपील का राइट होना चाहिये। फाइन में घाप अपील न रखे लेकिन जहाँ सजा हा उस में घाप को अपील का प्रोवीजन रखना चाहिये।

सभापति जी एक और बहुत महत्वपूर्ण मामला है। क्लॉज 456 में अधिकार दिया गया है ट्रायल कोर्ट को कि मुस्तगीम की प्रीपर्टी पर जहाँ अतिक्रमण किया गया हा तो यह जा घाप न इस में रखा है कि *he may restore*, यह नष्ट होना चाहिये। जिस की प्रीपर्टी पर अतिक्रमण किया गया है जिस की प्रीपर्टी छानी गयी है और यदि मुल्जिम को सजा हाती है और प्रीपर्टी उस मुस्तगीम की मानी जाती है तो बम्बलसरी होना चाहिये कि वह प्रीपर्टी उस को रेस्टोर की जाय।

सभापति जी, कुछ मामलों में लिमिटेशन रखी है बिल के अन्दर कि कुछ मामलों में जो 8 महीने की अपराध के बाद भी प्रीप्रीक्यूशन नहीं हुआ आज तक हमारे कोड में इस प्रकार का प्राविधान नहीं है लेकिन आपने अलग-अलग कैटेगरीज रखी हैं कि इस प्रकार के मामलों में (महीने के बाद भी उस का कोई ट्रायल नहीं होगा उस का कोई कामनीशन नहीं लिया जायेगा उस के उपर कोई मुकदमा नहीं चलेगा। यह मेरी राय में ठीक नहीं है। आज आप देखते हैं कि 6-8 महीने तक पुलिस इनवेस्टीगेशन में किसी मामले को रखती है और बाद में हो सकता है कि पुलिस उस में फाइनल रिपोर्ट न्याय दे। प्राइवेट मुस्तगीम को आप कोर्ट में जाने से डिबार करन हैं यह ठीक नहीं है। इसलिए मेरा कहना है कि क्रिमिनल केसेज में कोई लिमिटेशन नहीं होना चाहिये वरना इस में बहुत बड़ी डिफिकल्टी होगी। इन बातों की तरफ सरकार का ध्यान जाना चाहिये। बाकि जो प्रीप्रीजन हैं वह अच्छे हैं पहले जो कांड या उस में बाकी सुधार किया गया है और इस दृष्टि से यह बिल स्वागत योग्य है तथा हमारी सरकार बधाई की पात्र है।

SHRI B R SHUKLA (Bahraich) Mr Chairman Sir at the very outset, I would like to pay rich compliments to the hon Minister Shri Ram Niwas Mirdha who showed a very liberal spirit of accommodation in the conduct of the deliberations of the Joint Committee. I assure the House that the approach of the Joint Committee was non political, non-partisan and the only consideration that weighed with us was how to create and enact a procedural law where justice would be speedy, effective and cheap.

This is a very comprehensive Code running into more than 400 clauses and, therefore, it is not possible to deal with all of them in detail. However, I would like to focus the attention of the House on certain important features of this Bill.

Before the achievement of Independence, in this country the National Congress

Party and other parties which were interested in the liberation of the country from foreign rule were agitating for the separation of the judiciary from the executive.

Uptill now, there has not been separation of the judiciary from the executive under any statutory provision of law. No doubt in many of the States and also in Union territories, there is separation of the judiciary from the executive, but that is only under an executive notification. For the first time in the history of this country, a provision is going to be made for complete separation of the judiciary from the executive, and with this object in view, two categories of magistrates have been provided for : one class of magistrates would be called judicial magistrates First Class and Second Class, and the other class of magistrates would be executive magistrates. In very limited classes of cases, the executive magistrates would have jurisdiction to decide cases, and that is in proceedings under sections 107 and 145 of Cr. P.C. and also under section 133 relating to removal of nuisances, etc. All other matters in which the penalty or the punishment is involved would be dealt with exclusively by judicial magistrates.

Now the procedure for appointment of judicial magistrates is like this. The State Government would first appoint the judicial magistrates. Thereafter, their postings, promotions, etc., shall be entirely under the supervision and control of the High Court and not under an executive head like the District Magistrate or the Commissioner or the State Government.

The second important feature is the appointment of public prosecutors, additional public prosecutors and assistant public prosecutors. Till now the practice has been that the public prosecutor is appointed for conducting cases in the Courts of Sessions by the State Government; the additional public prosecutor is appointed in the same manner; police officers designated as assistant public prosecutors are appointed to conduct cases in courts of magistrates. Now, under this

Code, public prosecutors would be appointed by the State Governments for conducting cases in the Sessions Courts out of a panel of names prepared by the District Magistrate in consultation with the District Judge. Similarly, public prosecutors to conduct cases in the High Court on behalf of the State would be appointed by the State Government in consultation with the High Court. It has been clearly mentioned that no police officer shall be appointed to conduct cases in the Courts of Magistrates. Therefore, the police officer who is in charge of investigation would not be participating in the conduct of the cases. So, there is separation of the office of prosecutor from that of the investigator. That is another point.

Most of the criticism which has been levelled against the Government and also against the provisions of this Bill is based on the consideration that the police has always been misusing the powers and, therefore, these provisions should not be there. My humble submission is that the powers conferred on magistrates or on police officers under the various sections of the Criminal Procedure Code would not be a ground for dispensing with the necessity of retaining such provisions in the Code. For example, there is a provision in respect of dacoity in the Indian Penal Code. If a police officer hauls up an innocent man and gets him convicted, it is not the fault of the provision in the Indian Penal Code. Similarly, it is not the fault of section 107 or 145 of the Cr. P.C. if the powers are misused by the police officer. For toning up the Police Administration we have to adopt certain other administrative measures rather than dispensing with such provisions in the Code itself. Moreover, most of the powers which were used by persons who had property and assets, in order to harass their poor tenants, can also now be utilised by the poor persons because it is now the Government of the poor persons and, therefore, the Government has got the aspirations and urges of the exploited classes in mind and, therefore the officers who would be implementing the provisions of clauses 145 and 107 would be using

[Shri B. R. Shukla]

them for the benefit of the poorer sections and I am afraid that if these provisions are taken away from the statute book, it is the poorer sections. It will be the exploited sections that would be hard-hit and they will get justice nowhere because after all it is these poor persons whose houses are burnt, whose cattle are taken away, whose fields are destroyed and their crops are looted and they are not getting evidence to support their case. It would be the Executive Magistrate who would be utilising the provisions of these sections in order to see that this goondalism by vested classes is put an end to.

Then consider clause 110—this is a remarkably radical measure put forward for the first time in the statute book. Under the old code, thieves, receiver of stolen property and forgers are contemplated to be dealt with in Sec 110. We have introduced a measure whereunder persons who habitually commit the offence of corruption or aid or abet in the commission of an offence of corruption, black-marketing, hoarding can also be dealt with. It is not necessary that the Police should give a charge-sheet. Whenever a Judicial Magistrate of First Class receives information that within his jurisdiction there is a person or class of persons who by habit, who by reputation, are indulging in the offences of corruption or are aiding or abetting thereof, they can be dealt with under Sec. 110. No sanction is necessary. If anybody wants to prosecute a public servant under the Prevention of Corruption Act for taking bribery, then sanction of the authority which can remove him has to be taken. But, in order to initiate a proceeding under clause 110 here, no sanction is necessary.

Then I come to the statement under clause 162. In this regard a ruling was given by Chief Justice, Subba Rao in *Tehsildar Singh vs. State of U.P.* in which he laid down that omission is not a contradiction. That is, if there is a lamp at one place at the time of commission of a dacoity, and it is mentioned in the statement and if the witness comes into the

witness box and says that there were two lamps burning, then he cannot be confronted with the statement regarding omission 'Well, while in the examination under Sec. 161 you have stated only about one source of light, now you are adding another source of light.' Chief Justice Subba Rao said that there is no contradiction and that it is a mere omission. 'We, who were practising in District Courts and other mofussil courts were put at a disadvantage by this ruling that mere omission in the statement of a witness was held not to amount to a contradiction and, therefore, a salutary change has been introduced and in order to remove the evil effect of this ruling it has now been provided that omission may amount to contradiction if the same is relevant and significant.

Then I come to revisions. Revisions used to be heard and finally disposed of only by the High Court Judges. A Sessions Judge who has the power to award death sentence, who has the power to award a sentence of life imprisonment, who has got unlimited pecuniary jurisdiction in civil matters, is deprived of the power of finally deciding revision cases and he acts only as a letter-box. Under existing law he has to refer the matter to high court for final decision. One has to fight one battle in lower court and then he has to fight in the high court. The poor man is put to lot of harassment. Happily in this measure it is provided that there would be only one revision. Session judges would dispose of the revision. Under the existing code the Sessions judges show reluctance to refer the matters even when there are obvious mistakes and errors in the judgment of the learned lower courts. The high court lawyers feel somewhat agitated. It again comes to a question of vested interests. They think they would be deprived of the advantage of having clients from the mofussil in revision matters. Similarly, all the cases of appeals arising out of the convictions by the criminal courts other than the sessions courts will be decided by the sessions courts themselves. That would also curtail the load of work

on the high court. It is a matter of notoriety that there are huge arrears of cases in all the high courts. There is a regular effort on the part of the members of the Bar that the number of the judges should be increased. That is, in first instance they create arrears and then they demand for additional judges. This is how things proceed in the high court. Here again it is the vested interest which creates hurdles in the way of quick disposal of cases. It is a matter of common knowledge that after the execution of the bail bonds the status of the sureties are verified by referring the matter to *tahsildar*; the *tahsildar* refers it to his own subordinates and then it is referred to the *Lekhpal*. This involves a good deal of money in the shape of bribery. This point is now finally settled. That is to say, the magistrates would no longer refer the matter for verification to revenue officials etc. The magistrate would have to satisfy himself by proper affidavits or by other mode of proof that the status of the surety is sufficient.

As regards special magistrates, there was a good deal of criticism about special magistrates, better known as, honorary magistrates. Sir, this institution was utilised for conferring benefits on the stooges of the Government. Our Committee gave sufficient thought to that matter. The result has been that the special magistrate would be appointed in consultation with the high courts under the rules framed by the high courts. They would be appointed for one year only at a time and they would exercise power of second class magistrates, they would be persons who had held Government office or are holding Government office and then they should have experience of legal affairs.

In the end I would say that hon. Members who are going to speak should not unnecessarily delay the passage of the Bill which is in the interests of the public. I would only beseech them that they should go through the various clauses of the Bill and satisfy themselves about the soundness and efficacy of the measures which are in

the interest of the public and should not claim adjournment of the debate in the next Session.

श्री मूलचन्द डागा (पाली) सभापति महोदय, यह एक बड़ा झण्डा मुझाव छाया है, आज भी कोर्ट में बयान मैजिस्ट्रेट बहुत कम लिखते हैं। छोटी कोर्ट में बयान झल्लकार लिखते हैं, रीडर लिखते हैं। मैजिस्ट्रेट माहब भगन नैम्बर में बैठकर बात करते हैं और उस गरीब को मजा मिल जाती है। कैमला रीडर लिख देता है। मैजिस्ट्रेट दमनकन कर देता है। इस के झलावा जिस का पुलिस पबट कर ले जाती है, उसे हैडकप कर के ले जाया जाता है? यह एक्जैजरेमन नहीं है। मैंने असेम्बली में सवाल पूछा था तो उन्होंने बताया था, 3000 में लगभग फिगर दी थी कि इनके बयान मैजिस्ट्रेट के हाथ के लिखे हुए नहीं हैं। तो आप का यह जा प्रोसीजर है, यह बिल्कुल ठीक है। आप धीरे धीरे बढ़ना चाहते हैं, बहुत कुछ गुधार लिया है। मैजिस्ट्रेट जा हान है यह कभी भी कानून का जो नये हान है, जानते नहीं हैं। नये नये आपने लेकर देना किंग है। अगर बड़ा एक्सपेरियन्स मैजिस्ट्रेट थहा बैठा हा और ऐक्ज्यूज्ड हैं। माइक्रोलॉजी और बिटनेस के डेमांड को नोट करे तब तो जजमेंट ठीक होता है। एक तो हैडकप, का जॉ। प्राविजन है बिना मतलब हैडकप लगा कर और उसको घुमा कर पुलिस न जानी है एक तो यह चीज ठीक नहीं है। और लाने के बाद उस को किस परेशानी में बैठाते हैं, यह आप जानते हैं। इसके बाद जब कोर्ट में आ जाता है तो कोर्ट में आप ने इसका प्रोसीजर 144 में दिया है, उसके आगे ही पहले मैजिस्ट्रेट को ऐक्ज्यूज्ड का बयान लेना चाहिए, एक दिन के बाद नहीं। मैजिस्ट्रेट उस से खुली बात करे कि तुमने यह किया है। मैजिस्ट्रेट को सारी स्टोरी मालूम नहीं है। वह हरीदनी चाहता है कि जल्दी अपना काम कर के 5 बजे दूसरे एग्जामेंट में चला जावे। उसे कोई मतलब नहीं है, ऐक्ज्यूज्ड के बारे में वह पढ़ा हुआ नहीं है बिल्कुल। यह गवर्नमेंट के वकील को, पब्लिक प्रावीक्यूटर को सुनता है और वह कहता है कि तुम लिख कर माफ़ो, घाड़ बिल फेम बि

[श्री मूल बन्द बाग]

बाबं । सवाल यह है कि वह मजिस्ट्रेट पूरा समझ जाय केस को तो वह ऐक्जुड से पूछे कि तुम ने यह बात कही, जिन जिन बातों पर वह कसीब कर जाय फीली, उस पर कास नहीं होना चाहिये और बिटनेस नहीं होना चाहिये । घब घाप इस प्रोसीजर को ठीक नहीं समझेगे । घाप कहेगे कि यह प्रोसीजर ठीक नहीं है । मैंने तो मुझाब दिया है कि जैसे ही ऐक्जुड कोर्ट में घाप, उस के दो दिन के बाद, पाच दिन के बाद नहीं, फौरन उससे यह बात पूछनी चाहिए ।

दूसरी बात यह है कि जब एक दफा ट्रायल शुरू हो जाये तो कटीन्ग्रुव होना चाहिये । यह नहीं होना चाहिए कि एक एक पेची हुई मई में, दूसरी जुलाई में और तीसरी सितम्बर में । डे टू डे हीयरिंग हानी चाहिए । डे टू डे हीयरिंग होगी और डिफेंस भी तो उसमें एक बड़ा फायदा होगा कि उन दिनों से अगर कोई ऐसा गवाह है तो घाप कहेंगे कि सफिश्येट काज है । लेकिन मैं कहता हूँ कि सफिश्येट काज होना है या तो इन्वेस्टिगेटिंग आफिसर का या डाक्टर का । वह जानबूझकर करते हैं, क्योंकि दो-चार दफा टी० ए०, डी० ए० मिल जाता है । मैजिस्ट्रेट कह देता है कि मैं एडजस्ट कर लूंगा कि तुम चार दफा भा सकागें । इस लिये यह बात बहुत जरूरी है कि बयान फौरन लिये जाय, उस के बाद डे टू डे कास बिटनेस हो, तब ही मैजिस्ट्रेट को भी याद रहेगा और वकील को भी याद रहेगा और जजमेंट भी जल्दी होगा । लेकिन प्रक्सर यह होता है कि पहली पेची भाज हुई तो दूसरी पेची दो महीने बाद—फिर न जज को याद रहता है और न वकील साहब को याद रहता है, बस बयान लिखते चले जाते हैं । हाई कोर्ट का रुल बना हुआ है कि तुम को इतना कोटा पूरा करना है—यह ठीक नहीं है ।

कानून में दफा 109 है—मैं इस को समझ नहीं सका हूँ । मुझे बतलाइये कि हिन्दुस्तान के अन्दर घाप ने 110 के अन्दर कितनों को सजा दी है ? श्री राम निवास जी मिर्चा मुझे बतलावें 1972 में 110 के अहत किस का चालान

हुआ है—एक दृष्टांत तो बनसाइये, जो हैबिचुधल आफेण्डर्स है 110 के अन्दर एक साल में कितनों को सजा हुई है ।

MR. CHAIRMAN : Now, please continue next. We are now taking up the discussion under Rule 193 by Shri Samar Guha.

16.00 Hrs.

DISCUSSION RE. FERTILIZER CORPORATION OF INDIA

SHRI SAMAR GUHA (Contar) .

Sir, I am not raising the issue of the working of the Fertilizer Corporation from any political stand-point, nor for any partisan purpose, nor from any opposition angle. But, as a humble student of science, I consider it my academic as well as patriotic duty to uphold the dignity of this Corporation that has been established by a number of dedicated scientists, who have contributed 25 years of their life from younger days for building up the Fertilizer Corporation of India. In fulfilling the national objective of self-sufficiency and self-reliance in our economy, the Fertilizer Corporation of India has made a remarkable achievements. All the Opposition Leaders and the leaders of the Independent group have sent a memorandum jointly to the Prime Minister as also the Minister of Petroleum and Chemicals. I had the privilege to discuss the matter with the Prime Minister as also with the hon. Minister, who gave me a very patient hearing. I had very cordial discussion with him for over an hour on the issue of the Fertilizer Corporation.

Sir, I do not want to raise it from the partisan point of view for another reason. I know that a large number of Members belonging to the ruling party also hold the same views as I and many other Members do.

Sir, some disparaging remarks were made against the performance of the Fertilizer Corporation of India as also regarding the